

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.47
C.P No. 67/BB/2023

IN THE MATTER OF:

M/s. Vinu Divakaran ... Petitioner.
Vs.
M/s. Tecplix Technologies Pvt. Ltd. & Ors. ... Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Ranjitha
For the R-1 to 3 : Shri Rudran M. Menon
For the R-4 : Shri Vasudev. G

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondents.
2. Vide Order dated 14.03.2024, it was noticed that right to file vakalath and objections by Respondent No.4 was forfeited. In spite of availing sufficient time, he further seeks time to file vakalath and objections. Therefore, finally, two weeks' time is granted to the Respondent No.4 to file objections, subject to the payment of costs of Rs.10,000/- (Rupees Ten Thousand only) to the '*Prime Minister's National Relief Fund*' and to file a memo enclosing the proof of payment in the Registry within two weeks from today. It is made clear that only after filing the proof of payment, the objections will be considered. Upon filing the same, two weeks' time is granted to the Petitioner to file a rejoinder.
3. List the case on **18.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)